

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1770 of 1995

New Delhi, dated this the 15th December, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri G.S. Singh,
S/o Shri A.S. Singh,
R/o 83, Neel Kamal Apartments,
B Block, Vikaspuri,
New Delhi-110018.

... Applicant

(By Advocate: Shri Kulbir Prasher)

versus

Union of India through
the Secretary,
Ministry of External Affairs,
South Block,
New Delhi-110011.

... Respondent

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Both agree that in view of the pendency of the criminal case as well as case under the relevant provisions of the Customs Package Act applicant cannot be considered for promotion till the conclusion of the aforesaid cases.

3. Furthermore, applicant has already been paid provisional pension consequent to his retirement on superannuation.

4. Noting the above, the O.A. stands disposed of accordingly. No costs.

Lakshmi
(Mrs. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

/GK/